

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 23rd July, 1975.

NOTIFICATION
INCOME TAX

NO.985(F.No.404/131/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri N.Sourirajan, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri A.V. Krishna Rao, made under Notification No.49(F.No.404/55/70-ITCC) dated the 23rd April, 1970 is hereby cancelled with effect from the date Shri N. Sourirajan takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri N.Sourirajan takes over charge as Tax Recovery Officer.

Sd/-

(T.R. Aggarwal)

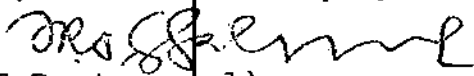
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.985(F.No.404/131/75-ITCC)

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(T.R. Aggarwal)

Deputy Secretary to the Government of India